

HIGH COURT OF BOMBAY AT GOA

ADVERTISEMENT INVITING APPLICATIONS FOR THE POST OF

**“CIVIL JUDGE, JUNIOR DIVISION &
JUDICIAL MAGISTRATE FIRST CLASS”**

IN

THE GOA JUDICIAL SERVICE

Advertisement No. HCB/GOA/CJJD & JMFC/2020/2022/553

The High Court of Bombay at Goa, Penha-de-Franca, Porvorim-Goa, invites applications in the prescribed Proforma from eligible candidates to prepare a merit list and an additional list to fill up **4 (four) posts of Civil Judge, Junior Division and Judicial Magistrate First Class in the State of Goa, as per “The Goa Judicial Service Rules, 2013” in the pay scale of ₹ 27700-770-33090-920-40450-1080-44770** and other allowances as admissible under the applicable Rules.

1. Eligibility Criteria :

(As on the date of Advertisement)

- (a) The candidate must be a citizen of India.
- (b) The candidate must hold Degree in Law.
- (c) The candidate must have practiced as an Advocate in the High Court or Courts subordinate thereto for a minimum period of three years.

OR

Must be a fresh Law Graduate who has secured the degree in law by passing all the examinations leading to the degree in the first attempt in all academic years and has secured in the final year examination of the Degree in Law OR Master's Degree in Law at final L.L.M. Examination not less than fifty-five percent marks.

OR

Must be working or must have worked as a Public Prosecutor or Additional Public Prosecutor or Assistant Public Prosecutor or Government Advocate for not less than 3 years in the post or posts.

In computing the period of 3 years, the period during which the candidate has worked as an Advocate shall be included.

OR

Must be a member of Ministerial staff of :

- (i) the High Court or of Courts subordinate thereto; or
- (ii) the Offices of the Government Pleaders attached to those Courts;

OR

Must be working as Superintendent in the High Court of Bombay at Goa, or in the Courts subordinate thereto in Goa and holding a Degree in Law or Sub-Registrar or District Registrar in Goa and holding a Degree in Law or Legal Assistant in the Law Department of the Government of Goa or Superintendent (Legal/Drafting) in the Law Department of the Government of Goa, for not less than 5 years in the post or posts.

2. Age : As on the date of Advertisement.

Not less than twenty-one years and not more than

- (i) thirty-five years in the case of Advocates with three years practice,
- (ii) twenty-five years in case of fresh Law Graduates,
- (iii) forty-five years in the case of ministerial staff.

Provided that the upper age limit in each of the above categories may be relaxed by **five years** in respect of candidates belonging to communities recognized as backward by the Government for the purpose of recruitment.

- 3.** The candidates are required to forward their applications in the prescribed proforma along with the annexures, documents as mentioned below and “**e-Challan**” Receipt by **Registered Post or Speed Post only with Acknowledgment, so as to reach the office of the Registrar (Admin.) High Court of Bombay at Goa, Penha-de-Franca, Porvorim-Goa on or before the last date i.e. 29.06.2022.** Applications submitted by hand delivery or any other mode shall not be accepted.

4. Documents to be Submitted along with the print out of application form.

The candidate must submit with the application, self-attested copies (not the originals) of following documents :

- (a) Proof that candidate is citizen of India (**Passport Copy, Aadhar Card, Voter Identity Card, Domicile Certificate, etc.**)
- (b) Proof of the candidate's age as on the date of Advertisement (e.g. Birth Certificate, School Leaving Certificate etc.)
- (c) Statement of Marks and Certificate/Degree of having passed graduation, if graduate.
- (d) Statement of marks and Certificate/Degree of having passed the Degree in Law or L.L.M., as the case may be. **In case of fresh Law graduates, the statement of marks of all semesters or examination of every year.**
- (e) Certificate of Enrollment as an Advocate (as applicable).
- (f) the candidate's standing as a legal practitioner in the High Court or Courts subordinate thereto for a period of 3 years, issued by the **Registrar (Judicial)** of the High Court of Bombay at Goa or in the case of other Courts than the High Court, by the Principal District Judge or the Principal Judge of the Court, **as the case may be**, in which the applicant has practiced and should state the period during which the candidate has actually practiced. The candidates shall submit the **Format I to IV** (which are **annexed to the form of application**) properly and correctly filled up in every respect.
- (g) Certificate that the candidate is working/has worked as a Public Prosecutor or Additional Public Prosecutor or Assistant Public Prosecutor or Government Advocate for not less than 3 years in the post or posts, (In computing the period of 3 years, the period during which the candidate has worked as an Advocate shall be included.), issued by the **Registrar (Judicial)** of the High Court of Bombay at Goa incase the candidate is working/worked in High Court of

Bombay at Goa or in the case of other Courts than High Court, by the Principal District Judge or the Principal Judge of the Court, **as the case may be**, in which the applicant is working/has worked and should state the period during which the candidate has actually worked.

- (h) Certificate that the candidate is a member of ministerial staff of the High Court or Courts subordinate thereto or the Offices of the Government Pleaders attached to those Courts. Such certificate may be signed/issued by the head of the Office under whom such candidate is working.
- (i) Certificate that the candidate is working as Superintendent in the High Court of Bombay at Goa or in the Courts subordinate thereto in Goa and holding a Degree in Law or Sub-Registrar or District Registrar in Goa and holding a Degree in Law or Legal Assistant in the Law Department of the Government of Goa or Superintendent (Legal/Drafting) in the Law Department of the Government of Goa, for not less than five years in the post or posts. Such certificate may be signed/issued by the head of the Office under whom such candidate is working.
- (j) Certificate that the candidate is of good moral character from two respectable persons (references), whose names have been mentioned in the application form. The certificate testifying to the candidate's character may be signed by two respectable persons unconnected with the intended candidate's School, College or University and not related to him/her. **The certificates should be issued on or after the date of publication of this advertisement only, as per Format I.**
- (k) Certificate that the candidate has sufficient knowledge of the Konkani language. Such knowledge of Konkani must be certified:
 - (i) In case of an Advocate, by the Principal District Judge of the District or the Principal Judge of the Court where he practices.

- (ii) In case of a fresh law graduate, by the Principal or the Head of the College or University Department where the candidate was enrolled for L.L.B or L.L.M. Degree.
 - (iii) In case of members of staff, by the Head of the Office under whom such candidate is working.
 - (l) Income Tax Returns for the last 3 years (**if any**).
 - (m) A candidate belonging to a Backward Class must also produce a certificate to the effect that the candidate belongs to a community recognized as Backward for the purpose of recruitment to the service under the Government of Goa.
 - (n) Declaration as to small family appended to the form of application, as per the prescribed Form.
 - (o) Three latest passport size coloured photographs as instructed in clause 15 of the detailed advertisement.
 - (p) “e-challan” receipt.
5. The envelope containing printout of the Application, Annexures, documents and "e-challan" receipt should be superscribed with the words "Application for the post of Civil Judge Junior Division & Judicial Magistrate First Class - 2020".
6. Non-production or failure to produce any of the documents referred to above may result in disqualification and the decision of the High Court Administration in this regard shall be final.
7. **Original** documents should be produced only when required and called for by the High Court. If the same are forwarded with the application, **they** will not be returned by the High Court on its own, nor will any responsibility for their preservation be taken. Applications containing incorrect / incomplete information in any respect shall be rejected.

8. The Scheme of Examination

The examination will be held in the following three stages

Preliminary Examination (if any)	100 Marks
Main Examination	200 Marks
<i>Viva voce</i>	50 Marks

(a) **Preliminary written Examination** (if any), shall comprise of multiple choice objective type questions, carrying 100 marks. The medium of preliminary examination (if any) shall be English.

The aim of the Preliminary Written Examination (if any) is to shortlist the candidates appearing for the final written examination. The preliminary examination (if any) being a screening test, its marks will not be taken into consideration for final selection and will not be communicated to the candidates.

If the Preliminary Written Examination is conducted, then, amongst the successful candidates, ten times the number of vacancies in the order of merit shall be allowed to appear for the Main Written Examination.

(b) **Main Examination** - Main written examination shall comprise of two papers carrying 100 marks each, having a duration of 3 hours each in Civil Laws and Criminal Laws respectively. The medium of the written examination shall be either Konkani or Marathi or English. The candidate shall specifically mention in the candidate's Application Form about his choice of medium. Choice once given shall not be allowed to be changed subsequently under any circumstances.

(c) ***Viva voce*** -The High Court shall hold *viva voce* examination carrying 50 marks for the candidates who secure not less than 50% of marks in each paper at such final written examination.

Provided that the candidates belonging to the Scheduled Castes and Scheduled Tribes and Other Backward Classes who secure not less than 45% marks in each paper shall be eligible for the *viva voce*.

The candidate shall be called for the *viva voce* in the order of their merit by maintaining a ratio of 1:3 of the available vacancies **from amongst** the successful candidates. If more than one candidate secures the same marks in the proportion of 1:3, then all such candidates shall be called for the *viva voce*.

9. FINAL SELECTION

Only those candidates securing a minimum of 40% marks in the *viva voce* shall be considered for the final selection. The final selection shall be done on the basis of the marks secured in the main written examination and the *viva voce*.

10. SYLLABUS

(A) The syllabus for the preliminary examination (if any) shall be as mentioned below:

- i) The Constitution of India
- ii) The Indian Contract Act, 1872
- iii) The Specific Relief Act, 1963
- iv) The Limitation Act, 1963
- v) Sale of Goods Act, 1930
- vi) Indian Partnership Act, 1932
- vii) The Code of Civil Procedure, 1908
- viii) Transfer of Property Act, 1882
- ix) The Easement Act, 1882
- x) Family Laws in Goa including Hindu Laws and Muslim Laws
- xi) Land Laws

- (a) The Goa, Daman & Diu Agricultural Tenancy Act, 1964
- (b) The Goa, Daman & Diu Mundkars (Protection from Eviction) Act, 1975
- (c) The Goa, Daman & Diu Buildings (Lease, Rent & Eviction) Control Act, 1968 and Rules, 1969

- xii) The Code of Criminal Procedure, 1973
- xiii) The Indian Penal Code, 1860
- xiv) The Evidence Act, 1872
- xv) The Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989
- xvi) The Negotiable Instrument Act, 1881

(B) The syllabus for the main written examination shall be as mentioned below:

Paper - I (100 Marks)

- i) The Indian Contract Act, 1872
- ii) The Specific Relief Act, 1963
- iii) The Limitation Act, 1963
- iv) Sale of Goods Act, 1930
- v) Indian Partnership Act, 1932
- vi) The Code of Civil Procedure, 1908
- vii) Transfer of Property Act, 1882
- viii) The Easement Act, 1882
- ix) Family Laws in Goa including Hindu Laws and Muslim Laws
- x) Land Laws
 - (a) The Goa, Daman & Diu Agricultural Tenancy Act, 1964
 - (b) The Goa, Daman & Diu Mundkars (Protection from Eviction) Act, 1975
 - (c) The Goa, Daman & Diu Buildings (Lease, Rent & Eviction) Control Act, 1968 and Rules, 1969
- xi) Constitution of India

Paper - II (100 Marks)

- i) The Code of Criminal Procedure, 1973
- ii) The Indian Penal Code, 1860
- iii) The Evidence Act, 1872
- iv) The Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Act, 1989
- v) The Negotiable Instrument Act, 1881
- vi) Essay on Current Legal Topic (Approximately 800 words)

11. The candidates will have to appear for the preliminary written examination (if any), final written examination and for the *viva voce*, if called for, at their own expense.

12. CENTRE OF EXAMINATION

The Preliminary Written Examination (if any), the Main Written Examination and the *viva voce* shall be conducted in the State of Goa. The venue of the aforesaid examinations shall be declared on the official website before the respective Examination/s.

13. Ineligibility Criteria to appear for the Examination/*Viva voce*:

A candidate who is found indulging in unfair practices viz, copying or misconduct during written examination, or has been convicted in any criminal case or is compulsorily retired, removed or dismissed from judicial service or could not successfully complete probation period of any post in judicial service shall not be eligible to appear for competitive examination.

The decision of the High Court as to the eligibility or otherwise of a candidate for admission to the preliminary written examination (if any), main written examination and *viva voce* shall be final.

14. Disqualification for appointment: -A person shall not be eligible for appointment to the service,

(a) If the candidate is not a citizen of India; or

(b) If the candidate is compulsorily retired, removed or dismissed from judicial service or from service in any Government or Statutory or Local Authority or failed to complete probation period in judicial service on any post, or in any Government or Statutory or Local Authority; or

(c) If the candidate has been convicted for an offence involving moral turpitude or the candidate is or has been permanently debarred or disqualified by the High Court or the Union Public Service Commission or any State Public Service Commission from appearing for examinations or selections conducted by it; or

(d) If the candidate directly or indirectly influences the Recruiting Authority by any means for the candidates candidature; or

(e) If he is a man, who has more than one wife living and if a woman, has married a man already having another wife; or

(f) If the candidate has more than two children.

Explanation:-For the purpose of this clause, where a couple has only one child, any number of children born out of a single subsequent delivery shall be deemed to be one child.

Provided that, a person having more than two children on the date of commencement of the Goa Judicial Service Rules, 2005 i.e. 30.06.2005, shall not be disqualified for appointment under this clause so long as the number of children he had on the date of such commencement does not increase.

Provided further that a child or more than one child born in a single delivery within the period of one year from the date of such a commencement shall not be taken into consideration for the purpose of disqualification mentioned in this clause.

Note: A candidate shall submit along with the application, the declarations/Formats appended to the form of application.

15. The candidates should send the application only in the prescribed format which may be downloaded, printed and **duly filled in** with latest three passport size colour photographs of which one photograph should be affixed on the application. It should be duly signed across in such a manner that part of the signature should come on the photograph and the remaining portion on the Application Form.
16. **Fees:-**Candidates belonging to the General Category are required to deposit ₹1000/-and those belonging to Backward Classes are required to deposit ₹500/- using the "**e-Challan**" facility. The said fee shall be non refundable.
17. The candidate shall prepare the Annexure/s duly typewritten, containing the information giving names of the Courts in which and Judges before whom the candidate has practiced during the period of three years immediately preceding the date of the publication of the advertisement in the prescribed **Format No. II.**
18. Similarly, candidates shall prepare the Annexures enumerating particulars of practice as an Advocate giving the period and total duration of the practice in the prescribed **Format No. III & IV**, and submit all the prescribed formats duly filled in along with printout of the application form.
19. **The eligible candidates who are already in Government service shall send the print out of the application form and above said documents through proper channel by R.P.A.D. or by Speed Post.**
20. Candidates are hereby instructed to visit the Official website <http://www.hcbombayatgoa.nic.in> of the High Court of Bombay at Goa

from time to time for the relevant instructions that may be uploaded in future regarding this recruitment.

21. The applications containing incomplete/incorrect information will be rejected. Should any of the particulars furnished be found to be false to the knowledge of the candidate, the candidate will not be allowed to continue to participate in the selection process and, if appointed, will be liable to be dismissed. The willful suppression of any material fact will be similarly treated.
22. The selection will be made strictly on merit on the basis of the marks secured by the candidate in the main written examination and *viva voce*.
23. Success in the examinations and resultant selection shall confer no right of appointment to the candidate and unless the Government, in consultation with the High Court, is satisfied, after such enquiry as may be considered necessary, that the candidate is suitable in all respects for appointment, the candidate will not be appointed to the post.
24. No person selected for appointment shall be appointed-
 - i) unless the Recruiting Authority is satisfied that the candidate is of good character and is in all respects suitable for appointment to the service;
 - ii) unless it is certified by the medical authority specified by the High Court that the candidate is medically fit to discharge the duties of the post to which he is selected for appointment.

Place – Porvorim
Date: 07.06.2022

(Dinesh R. Shetty)
Registrar – Administration
High Court of Bombay at Goa

General instructions for submitting applications:

1. A candidate must carefully read the entire advertisement and follow all of the instructions/directions before starting actual filling up of the application, so as to avoid mistakes.
2. The High Court of Bombay at Goa does not assume any responsibility for the candidates not being able to submit their applications within the last date for any reason.
3. Candidate should provide, correct e-mail ID - and the candidates own mobile number on which correspondence can be made, if any, hence it should not be changed during the recruitment process.
4. Candidates must take due care to submit a legible and good quality photograph. If the candidate cannot be identified from the photograph submitted by them, they shall not be allowed to appear for examination.
5. "SMS" or "e-mail" alerts for the examinations, will be notified on the registered mobile number and e-mail ID of the candidates.
6. **Admit Cards:**
For the details/instructions regarding Admit Cards for the Preliminary Written Examination (if any) and Main Written Examination, kindly refer to the Official website <http://www.hcbombayatgoa.nic.in> prior to the preliminary written examination (if any) or the Main Written Examination accordingly.
7. No complaint/grievance of the candidate shall be entertained or heard by the High Court in case of their failure to produce the Admit Card before the examination.
8. Candidates are advised to submit documents , declaration and Annexures in prescribed **Formats No. I to IV which are annexed to the application form** along with the printout of the Application Form duly filled and signed.
9. Copy of "**e-challan**" should be printed and forwarded along with the

application.

10. The character certificates produced on record should be as per prescribed **Format No. -I** and issued by the same persons, whose names are mentioned in the Application Form.
11. The candidates are advised to visit the website <http://www.hcbombayatgoa.nic.in> from time to time. All the relevant information/instructions shall be published on the official website of the High Court of Bombay at Goa.
12. The time table and venue for preliminary written examination (if any), main written examination and *viva voce* of the candidates shall be displayed on the official website of the High Court of Bombay at Goa.
13. The name of the candidate shall be removed from the Merit List or the Additional List, as the case may be, without any notice, if it is revealed that any information furnished by such candidate in the Application Form is incorrect/false.

Place – Porvorim
Date: 07.06.2022

(Dinesh R. Shetty)
Registrar – Administration
High Court of Bombay at Goa